CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

OA NO. 2530/2002

This the 7th day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Uttam Chand S/o Late Heera Lal R/o C-557, J.J.Colony No.2 Nangloi, New Delhi.

...Applicant

(By Advocate: Sh. A.K.Trivedi)

Versus

- Govt. of NCT of Delhi through its Chief Secretary Old Secretariat, Delhi.
- 2. The Director of Education Directorate of Education Govt. of NCT of Delhi Old Secretariat, Delhi.
- 3. The Principal Govt. Boys Sr. Sec. School Seemapuri, Delhi.

...Respondents

(By Advocate: Sh. George Parackin)

ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)
Heard.

- 2. Counsel for applicant submits that he has filed the present OA for grant of pay and allowances which were being denied to him because disciplinary proceedings were initiated against him for which he had filed a separate OA-443/2003 for quashing of the chargesheet. The said OA is stated to have been allowed on 3.4.2003.
- 3. Counsel for respondents submits that department be permitted to pass an appropriate order as to how the pay and allowances are to be treated for the suspension period. The necessary order be passed within a period of 2 months from the date of receipt of a copy of this order.

4. OA stands disposed of.

(KULDIP SINGH) Member (J)

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